

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
(IB)-593(PB)/2018

IN THE MATTER OF:

Union Bank of India

.... Petitioner/Applicant

Vs.

M/s. IP Construction Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 24.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL AND VC MODE)

PRESENT:

For the Applicant : Adv. Varsha Banerjee, Adv. Gautam Gupta, Adv. Uzair Elahi, Adv. Gaurav Gupta, Adv. Sharan Mehta
For the RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Vaibhav Mendiratta, Adv. Sahil Chopra, Adv.
For the SRA : Adv. Saurabh Kalia, Adv. Chaitanya Bansal

ORDER

IA-1642/2020, IA-3524/2020, CA-2791/2019, CA-129/2020, MA-02/2021, IA-1702/2021, IA-1763/2021, IA-4236/2022, IA-4624/2022, IA-4369/2022, IA-5813/2022, IA-544/2023, New IA-2869/2023

Ld. Counsels for the parties are present.

Ld. Counsels for the parties are directed to file the hard copies of the pleadings.

At request, matter **on 11.07.2023.**

-Sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)